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NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/333/ (IB)/2017  
NAME OF THE PETITIONER(S) : BEZALEL INFO TECH PVT LTD  
NAME OF THE RESPONDENT(S) : NINESTARS INFORMATION TECHNOLOGIES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

M. SUDHAN FOR SATHANKA SIVAN	Counsel for Petitioner	isathen
G.K. KALIDANAN FOR M/s. NINESTARS	Counsel for Respondent	AP

**ORDER**

Counsel for petitioner present. Counsel for respondent also present. Counsel for petitioner sought time for complying with the statutory requirements as per Sec. 9 (3)(b) & (c) of IB Code, 2016. Counsel for respondent submitted that a civil suit for recovery of the outstanding debt is pending before the Hon'ble High Court of Madras. He has filed all the relevant documents in support of his claim and served copy of the same to the other side. Time extended at request of both the counsel for submitting their arguments. Put up on 05.07.2017 at 10.30 A.M.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)